

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. 190
ANSWERED ON FRIDAY, THE 11TH DECEMBER, 2015
[AGRAHAYANA 20, 1937 (SAKA)]**

CASES WITH CCI

QUESTION

***190. DR. A. SAMPATH:**

**Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री
be pleased to state:**

- (a) the number of cases filed, disposed of and those under consideration of Competition Commission of India (CCI) during the last two years and the current year, year-wise;**
- (b) whether CCI has received certain complaints on the existence of re-sale price arrangements between manufacturers and distributors/retailers during the last two years and the current financial year, if so, the details thereof; and**
- (c) the steps taken by the Government to protect the interests of the consumers in the matter?**

ANSWER

**THE MINISTER OF CORPORATE AFFAIRS
कारपोरेट कार्य मंत्री**

**(SHRI ARUN JAITLEY)
(अरुण जेटली)**

(a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN ANSWER TO LOK SABHA STARRED QUESTION NO. 190 FOR 11.12.2015 REGARDING CASES WITH CCI

(a) The number of cases filed, disposed of and under consideration of the Competition Commission of India (CCI) during the last two years and the current year till 30.11.2015 are as follows: -

| Year | No. of cases filed | No. of cases disposed | Cases under consideration with CCI |
|-------------------------|--------------------|-----------------------|------------------------------------|
| | (1) | (2) | (3) |
| 2013-14 | 115 | 93 | 104 |
| 2014-15 | 128 | 95 | 137 |
| 2015-16 (till 30.11.15) | 80 | 98 | 119 |

(b) CCI has received information on four such cases alleging contravention of the provisions of the Competition Act, 2002 relating to anti-competitive re-sale price agreements between manufacturers and distributors'/retailers as under: -

| Year | Case Details | |
|-------------------------|--------------|---|
| 2013-14 | (i) | Case No. 68/2013 (by Ghanshyam Das Vij against M/s Bajaj Corp. Ltd. & Ors.) has been disposed of by CCI vide order dated 12.10.2015. |
| 2014-15 | (i) | Case No. 36/2014 (by M/s Fx Enterprise Solutions India Pvt. Ltd. against M/s Hyundai Motor India Ltd.) is under investigation by DG, CCI. |
| | (ii) | Case No. 61/2014 [by M/s Jasper Infotech Pvt. Ltd. (Snapdeal) against M/s Kaff Appliances (India) Pvt. Ltd.] is under investigation by DG, CCI. |
| | (iii) | Case No. 09/2015 (by M/s Shubham Sanitarywares against M/s HSIL Ltd.) has been disposed of by CCI vide its order dated 09.09.2015. |
| 2015-16 till 30.11.2015 | | No case regarding re-sale price agreements has been received. |

(c) CCI has been established under the Competition Act, 2002 to prevent practices having adverse effect on competition, to promote and sustain competition in markets, to protect the interests of consumers and to ensure freedom of trade carried on by other participants in markets, in India.

The Government in the Ministry of Consumer Affairs, Food & Public Distribution, Department of Consumer Affairs has enacted the Consumer Protection Act, 1986 to provide for better protection of the interests of consumers and for the purpose, a three tier quasi-judiciary machinery has been set up at District, State and National Levels to provide speedy and simple redressal of consumer disputes.
